

ITEM NO.19

COURT NO.1

SECTION XI-A

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

Petition(s) for Special Leave to Appeal (C) Nos. 24597-24599/2015

[Arising out of impugned final judgment and order dated 06-07-2015 in WPC No. 14259/2014 06-07-2015 in WPC No. 14604/2014 06-07-2015 in WPC No. 23875/2014 passed by the High Court of Kerala at Ernakulam]

ANWARUL HUDA COMPLEX &amp; ORS.

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ORS.

Respondent(s)

WITH

SLP(C) No. 24601-24603/2015 (XI-A)

Date : 12-02-2025 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE SANJAY KUMAR  
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Mr. Zulfiker Ali P. S, AOR  
Mr. Mohammed Thoyyib Hudawi, Adv.  
Ms. Lebina Baby, Adv.

Mr. Parijat Sinha, AOR

For Respondent(s) Mr. Satya Darshi Sanjay, A.S.G.  
Mr. Mukesh Kumar Maroria, AOR  
Mr. Jagdish Chandra Solanki, Adv.  
Mr. Khushal Kolwar, Adv.  
Mr. Gaurang Bhushan, Adv.

Mr. Avinash Sharma, AOR  
Mr. Ramesh Babu M. R., AOR  
Mr. Krishnanand Pandeya, AOR

Mr. Manish Kumar, AOR  
Mr. Chandan Kumar, Adv.

Mr. Parijat Sinha, AOR

Mr. Kamlendra Mishra, AOR

Mr. Satya Mitra, AOR

Mr. Renjith B. Marar, Adv.  
Ms. Lakshmi N. Kaimal, AOR  
Mr. Arun Poomulli, Adv.

Mr. Sudarshan Lamba, AOR  
Mr. S.d.sanjay, A.S.G.  
Mr. Abhishek Raj, Adv.  
Mr. Jagdish Chandra, Adv.  
Mr. Khushal Kolwar, Adv.  
Mr. Gaurang Bhushan, Adv.

Ms. Abha R. Sharma, AOR

Mr. G. Prakash, AOR

UPON hearing the counsel, the Court made the following  
O R D E R

Learned counsel appearing for the petitioners seeks permission to withdraw the present special leave petitions.

Learned Additional Solicitor General appearing for the Union of India states that he has no objection.

In view of the statements made, the special leave petitions are dismissed as withdrawn.

(BABITA PANDEY)  
AR-CUM-PS

(R.S. NARAYANAN)  
ASSISTANT REGISTRAR